

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

Original Application No. 231 of 2025

Mr.Sajeeth Kannan,
Son of Mr.Mahendran,
Krishna Nagar,
Kelambakkam – 603 103 and Other .

.....Applicant

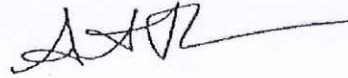
-Vs-

The State of Tamil Nadu,
Represented by its Principal Secretary,
Department of Environment , Climate Change &
Forests,Secretariat, Fort St. George,
Chennai – 600 009.

... Respondents

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**Advocate for Respondent: TNPCB
Thiru.S.Sai Sathya Jith,
Advocate, Chennai.**

Report submitted by the 7th Respondent - TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) before the Hon'ble National Green Tribunal, SZ in Original Application No. 231 of 2025 filed by Mr. Sajeeth Kannan and Mr.Ashok K against TNPCB and Others.

The Hon'ble National Green Tribunal (SZ) has directed the respondents to file their respective replies/reports vide order dated 18.11.2026 and to comply the Order passed by the Hon'ble Tribunal, the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, S.Vasuki, D/o Thiru. P.R.Somasundaram, submits the report on behalf of the 7th respondent herein.

The Applicant has filed the Original Application with the following prayers that:

- “i. Issue an order of PERMANENT INJUNCTION permanently restraining the Respondents, their agents, servants, or anyone acting on their behalf from establishing a burial ground in any part of the land comprised in Survey No. 292 (292/1\& 292/2), Pudupakkam Village, Vandalur Taluk, Chengalpattu District, due to its manifest unsuitability.
- ii. Direct the Respondents to identify and consider an alternate site for the said purpose which is environmentally suitable, geologically stable, and strictly complies with all statutory distance norms as prescribed under the Tamil Nadu Village Panchayat (Provision of Burial and Burning Grounds) Rules, 1999, and is not in proximity to any water bodies, canals, or residential areas.

iii. Direct the Respondents to take immediate and concrete measures to protect and preserve the original classification and ecological character of the land in Survey No. 292 (292/1 & 292/2), as "ThoppuPoromboke," and to protect the Milagathamman Eri comprised in Survey No. 262 of Pudupakkam Village, the Vannan Eri (Kelambakkam Eri) comprised in Survey No. 303 of Pudupakkam Revenue Village, water (Kelambakkam Village), and all other associated bodies/streams/ponds from any form of encroachment or degradation”.

A. The alleged site was inspected on 20.03.2026 by the officials of the DEE, TNPCB, Maraimalai Nagar. The report is submitted based on the observations made during the inspection and the information/details collected from the Kalambakkam Panchayat, Thiruporur Panchayat Union, Chengalpattu District.

B. The District Collector, Chengalpattu, has addressed a letter to the Commissioner Water Resources Department, Chepauk, Chennai, vide letter dated 09.11.2024 stating that the alleged land has been inspected and examined. The details of the Land is as follows:

- i. The land is situated in Survey No. 292, Pudupakkam Village, Thiruporur
- ii. Taluk, Chengalpattu District, measuring an extent of 3.03.50 hectares,
- iii. The Subdivisions: 291/1 – 2.63.01 hectares and 292/2 – 0.40.49 hectares,

- iv. Total extent: 3.03.50 hectares, classified as Government ThoppuPoramboke.

C. The above-said land is proposed for the establishment of a burial ground for the Muslim community. The site is bounded by:

- i. North: Canal in Survey Nos. 288 and 291 Canal
- ii. South: Survey Nos. 293, 296, and 297
- iii. East: Canal in Survey No. 291/1 Canal
- iv. West: Survey Nos. 287 and 262 (Milakathamman Eri)

D. A solid waste management facility is being carried out by Kalambakkam Village Panchayat, Thiruporur Panchayat Union, Chengalpattu District, near the above-said land. The area is also surrounded by the residential settlements.

E. The land in Survey Nos. 292/1 and 291/2 contains trees. The construction activity for the proposed burial ground for the Muslim community has not yet commenced.

F. A meeting was held on 14.02.2025 at 11:00 AM under the Chairmanship of the Panchayat President, Kalambakkam Village Panchayat, under Thiruporur Panchayat Union. In the said meeting, it was decided that the above-mentioned site is not suitable for the proposed burial ground for the Muslim community.

Therefore, there is no construction activities in the alleged land and based on the meeting held on 14.2.2025 under the Chairmanship of the Panchayat President, Kalambakkam Village Panchayat , the alleged site is

not suitable for burial ground for the Muslim community and there is no cutting of trees were found.

Photographs were taken during the inspection





This report is submitted to the Hon'ble National Green Tribunal (Southern Zone) in compliance of the directions passed by the Hon'ble Tribunal. The TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Dated at Chennai, on this the 18th day of June, 2026.

S. V. Venkatesh
18.6.26
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, CHENNAI-600 028

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The State of Tamil Nadu,
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...Respondents

**Report submitted by the Fourth Respondent -
TAMIL NADU POLLUTION CONTROL BOARD**

Date of filing : 18.06.2026

Date of hearing : 26.06.2026



Thiru.S.Sai Sathya Jith,
Advocate for 7th Respondent: TNPCB.